COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 34 OF 2018

Dated: 11th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Gujarat Urja Vikas Nigam Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Ashwin Ramanathan

Ms. Parichita Chowdhury for Mr. Anand K. Ganesan

Counsel for the Respondent (s) : Mr. M.G. Ramachandran

Ms. Anushree Bardhan Ms. Poorva Saigal

Mr. Shubham Arya for R-2

Mr. Ravi Sharma for R-4

ORDER

The learned counsel, Mr. Ravi Sharma accepts notice on behalf of the fourth Respondent. Further, he prays for four weeks time to file his reply in this matter.

Submission made by the learned counsel appearing for the fourth Respondent, as stated above, is placed on record.

The learned counsel appearing for the fourth Respondent is permitted to file his reply in matter by 08.08.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by 29.08.2018, after duly serving copy on the other side.

List this matter on <u>11.09.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey) Technical Member (Justice N.K. Patil)
Judicial Member

js/vt